

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 3 FEB 1995

Review APPLICATION NO: 4 of 1995 in OA.NO.22/94.

APPLICANTS:- M.C.Leevavathi,

V/S.

RESPONDENTS:- Union of India by M/o.Labour, N.Delhi and others.,

To

1.

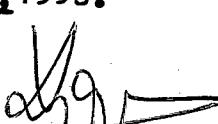
Sri.M.Raghavendra Achar, Advocate,
No.1074 and 1075, Fourth Cross,
Second Main, Sreenivasanagar,
Bangalore-560 050.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.
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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 27th January, 1995.

Issued on
3/2/95

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for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

ORDER SHEET

Review Application No. 4 of 1995
in OA 22/94

Respondent

Applicant

MC Leelavathi

UOI by M/O Labour, N.Dli & ors

Advocate for Applicant

Advocate for Respondent

Sh MR Achar

Date	Office Notes	Orders of Tribunal
		<p>VR[MA]/ANV [MJ] 27th January 1995</p> <p><u>O R D E R</u></p> <p>1. The contention of the review applicant is that the Tribunal has committed an error in accepting the contention of the department that the post to which Sethuraman was posted was upgraded and therefore that vacancy cannot be counted in as much as the said Sethuraman had in O.A. No.1718/88 had only sought to restore/implement the pay scale of Rs.550-750 which was granted in February 1987 whereas Shri Chandrasekharan was appointed to the post in January 1987 by treating what was at that time</p> 

Date	Office Notes	Orders of Tribunal
		<p>a single post in the scale of Rs.550-750 as unreserved. Annexure A-3 which wrongly referred to Annexure A-5 dated 27.7.1993 itself makes it abundantly clear that the post falls in 18th point in 40 point roster which is unreserved, but this is a carried forward vacancy for SC to be filled up and accordingly action was taken. In our discussion we have considered all the contentions of review applicant in detail. The grievance of the review applicant is that the decision is erroneous which cannot be termed as an error apparent on the face of the record. Thus this Review Application lacks merit and the same is rejected.</p> <p>Sd- Sd-</p> <p>MEMBER [J] MEMBER [A]</p> <p>TRUE COPY</p> <p><i>13/2/95</i> Section Officer Central Administrative Tribunal Bangalore Bench Bangalore</p> 